

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:665  
ANSWERED ON:21.02.2003  
RE- APPOINTMENT OF JUDGES  
VIRENDRA KUMAR

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government propose to re-appoint the retired judges on contract basis to expedite the disposal of civil cases;
- (b) if so, the details thereof; and
- (c) the other steps being taken for the speedy disposal of civil cases in the country?

**Answer**

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY):

(a) and (b) In terms of the directions of the Supreme Court of India in the case of Brij Mohan Lai Vs. Union of India & Others, the Government have set up Fast Track Courts in States for disposal of long pending sessions and other cases. The Supreme Court of India has directed that the first preference for appointment of Judges to the Fast Track Courts is to be given to ad-hoc promotion from amongst eligible officers. The second preference in such appointments is to be given to retired judges with good service records.

(c) The other steps which have been taken by the Government for the speedy disposal of civil cases include amendments to the Civil Procedure Code, prescribing time limits for various stages of court cases, Permanent Lok Adalats for disputes relating to public utilities, filling up of vacancies of judges, increase in the number of posts of Judges/Judicial Officers etc.